

**GOVERNMENT OF INDIA**  
**MINISTRY OF CORPORATE AFFAIRS**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3056**  
**ANSWERED ON TUESDAY, THE 23<sup>rd</sup> MARCH, 2021**

**PROFITABILITY OF THE CORPORATE SECTOR**

**QUESTION**

**3056. SHRI K.J. ALPHONS:**

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the average rate of return on capital employed by the top 500 companies in India during the past five years; and
- (b) how does this compare with the global figures?

**ANSWER**

**THE MINISTER OF STATE FOR  
FINANCE AND CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR)**

(a) & (b): Ministry of Corporate Affairs (MCA) administers the provisions of the Companies Act, 2013 (the Act), the Limited Liability Partnerships ('LLPs') Act, 2008 and the Insolvency and Bankruptcy Code (IBC), 2016. There is no definition of the term "top 500 companies" in the Act and therefore, MCA is not maintaining the data regarding average rate of return on capital employed by the top 500 companies in India and of global. Securities and Exchange Board of India (SEBI) has provided NIL information. However, under the provisions of the Act, all companies are required to file Financial Statement (FS) and profit and Loss account within the provided time limit in the prescribed Form after holding the AGM every financial year. Every company is to disclose the details of Capital, revenue, profit or loss as the case may be among other details in the said Forms. The forms filed by the companies are available for public viewing in the MCA portal at <http://www.mca.gov.in> .

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